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BEFORE THE AJUDICATING AUTHORITY  
(NATIONAL COMPANY LAW TRIBUNAL)  
AHMEDABAD BENCH  
AHMEDABAD

IA 92 of 2018 in C.P. (I.B) No. 28/10/NCLT/AHM/2017

Coram: Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL  
Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.03.2018**

Name of the Company: Nitin Hasmukhlal Parikh RP of  
Diamond Power Transformers Ltd  
V/s.  
Indian Overseas Bank & Ors.

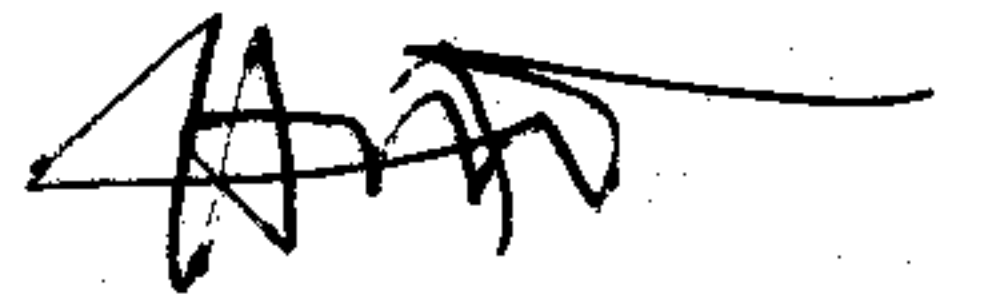
Section of the Companies Act: Section 33 of the Insolvency and Bankruptcy  
Code

**S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION SIGNATURE**

1. HARMISH K. SHAH

Advocate

R.P. of  
Diamond Power  
Transformers Ltd



2.

**ORDER**

Learned Advocate Mr. Harmish Shah present for the Applicant. None present for the Respondent in IA 92/2018.

This application is filed by the resolution professional seeking order of the liquidation under section 33(2) of the Code.

This authority on the basis of petition filed by the Diamond Power Transformers Ltd. (Corporate Debtor) under section 10 of the Code, commenced the CIRP by appointing IRP.

The COC in its Seventh meeting held on 23.02.2018 resolved that no valid resolution plan as envisaged under IBC, 2016 was received hence, the COC has **unanimously**



**recommended** completion of CIRP liquidation of the corporate Debtor as the last date of the resolution period was the 02.03.2018.

It is further resolved that resolution professional Mr. Nitin H Parikh be appointed and continue as liquidator of the company to liquidate the said company as per the provision of IBC Code.

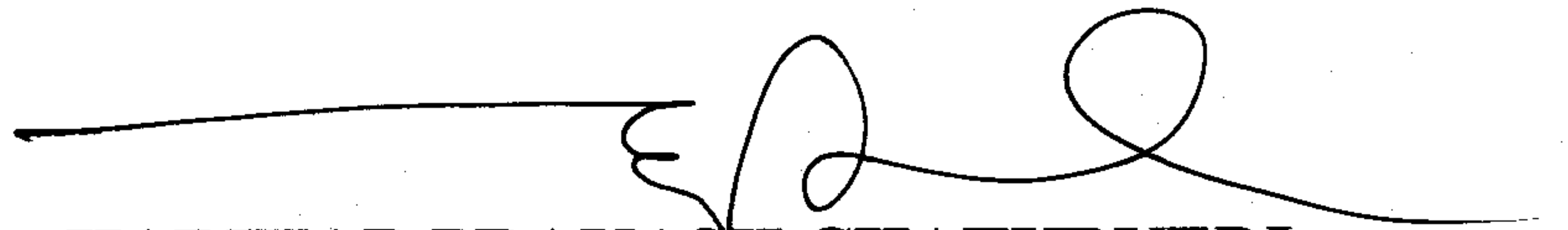
Considering the above said resolution dated 23.02.2018 this adjudicating authority is of the considered view that there shall be an order of liquidation in respect of the Corporate Debtor Diamond Power Transformers Ltd. and to direct the liquidator to issue a public announcement declaring that <sup>we</sup> corporate debtor has gone in to liquidation.

This Adjudicating Authority hereby appoint the resolution professional as 'Liquidator' under section 34(1) of the Code. The Liquidator shall send an intimation to the Registrar of Companies with which the Corporate Debtor is registered.

The liquidator shall act as per section 35 of Insolvency and Bankruptcy Code, 2016, subject to directions of this Authority. The present application is disposed of accordingly.



**MANORAMA KUMARI**  
**MEMBER JUDICIAL**



**HARIHAR PRAKASH CHATURVEDI**  
**MEMBER JUDICIAL**

Dated this the 19th day of March, 2018.